

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 5618
TO BE ANSWERED ON 06.04.2022**

TRANSFER OF RAILWAY EMPLOYEES

5618. SHRI SHA.BRA.DR. JAI SIDDESHWAR SHIVACHARYA MAHASWAMIJI:

Will the Minister of RAILWAYS be pleased to state:

- (a) the procedure to allow inter-zonal, intra-zonal or divisional level transfer of railway employees in all categories;**
- (b) the number of NOCs that have been given to employees for intra-zonal or divisional level transfers in all categories in Central Railway and South Central Railway along with the details of those employees during the last three years;**
- (c) the sanctioned and working strength in each category for the said period in Central Railway and South Central Railway;**
- (d) whether many employees have been relieved from the respective offices in Central and South Central Railway after being given NOCs;**
- (e) if so, the details thereof during the last three years; and**
- (f) if not, the sanctioned and working strength along with the reasons for not relieving the employees during the last three years?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (f) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 5618 BY SHRI SHA.BRA.DR. JAI SIDDESHWAR SHIVACHARYA MAHASWAMIJI TO BE ANSWERED IN LOK SABHA ON 06.04.2022 REGARDING TRANSFER OF RAILWAY EMPLOYEES

(a) In terms of extant provisions, transfer is not a matter of right. However, it shall be open to the President to transfer the railway servant to any other department or railway or railway establishment including a project in or out of India. In regard to Group C and Group D railway servants, the power of the President under this rule in respect of transfer, within India may be exercised by the General Manager or by a lower authority to whom the power may be re-delegated. The procedure to allow inter-zonal, intra-zonal or divisional level transfer of railway employees in all categories are as follows:

(i) An employee can be transferred to carry out promotion or on administrative ground or Special Police Establishment (SPE)/Vigilance cases.

(ii) Employees holding sensitive posts, who frequently come into contact with public or/and contractors/suppliers, are required to be transferred after every four years.

(iii) Transfer on request from one seniority unit to another within/across Railways is permitted to employees on acceptance of bottom seniority in initial recruitment grades; or intermediate grades which have an element of direct recruitment. Such transfers on inter railway basis are permitted only upon completion of prescribed period of 5years/10 years (to be decided for specific categories by General Manager in consultation with the recognized Trade Union) regular service and subject to possessing of the educational qualification prescribed for the post to which the transfer is sought.

(iv) Exemption from minimum service condition is allowed to following categories of Non-Gazetted railway employees seeking transfer on request:-

- Transfer sought on mutual exchange basis;
- Transfer sought on spouse ground;
- Railway servants who are care-givers to a disabled child;
- Physically Handicapped Railway Servants;
- Widow appointed on Compassionate ground.

(v) Transfer is permitted in case spouse of an employee belongs to All India Service/Central Service/Railway/State Service/Central Public Sector Unit (PSUs)/State PSUs/ Autonomous Body/Private Sector, and is subject to administrative convenience.

(vi) Transfer is allowed to employees on mutual exchange basis as per extant norms from one cadre of a division/office/railway to the corresponding cadre in another division/office/railway.

(b) Details of number of NOC (No Objection Certificate) given to the employees for Inter-zonal/divisional level transfers during the last three years are as follows:

Zonal Railway	2019-2020	2020-2021	2021-2022
Central Railway	182	199	213
South Central Railway	450	598	558

(c) Sanctioned and Working Strength:

Zonal Railway		2019-2020	2020-2021	2021-2022
Central Railway	Sanctioned	92764	91908	91637
	Working Strength	77345	75102	74102
South Central Railway	Sanctioned	94496	94266	94133
	Working Strength	79914	79143	77502

(d) Yes, Sir.

(e) Details of employees relieved:

Zonal Railway	2019-2020	2020-2021	2021-2022
Central Railway	96	145	84
South Central Railway	400	499	207

(f) Relieving of staff is done subject to availability in the specific categories to ensure smooth functioning of railways.
